

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 68/MP/2015**

- Subject : Petition under Section 55 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation, 2014 read with Regulation 111 and other related Regulations of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for providing uniform methodology to be used for billing incentive to beneficiaries as per Regulation 30(4) of Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation, 2014.
- Date of hearing : 11.8.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : NTPC Ltd.
- Respondents : Eastern Regional Power Committee and other
- Parties present : Shri Ajay Dua, NTPC Ltd.  
Shri Rajiv Kumar, NTPC Ltd.  
Shri B.S. Bairwa, NRPC  
Shri Manish Maurya, WRPC

**Record of Proceedings**

The representative of the petitioner submitted as under:

(a) As per the Commission`s direction, Regional Power Committees have submitted the methodology being adopted for computing incentives payable to the generating companies and the reasons for adopting such methodology.

(b) The methodology being followed by WRPC gives monthly scheduled generation for applicable generating stations. REA prepared by WRPC does not show separately the incentive charges calculations for generating stations.

(c) The methodology adopted by ERPC on the incentive statement is on quarterly basis but it should be on monthly basis subject to annual reconciliation.

2. The representative of WRPC submitted that WRPC has already submitted its submission vide letter dated 13.7.2015.

3. After hearing the parties, the Commission reserved the order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**